NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 27

CP(IB)193/MB/2022

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **22.08.2023**

NAME OF THE PARTIES: **STATE BANK OF INDIA**
V/S
LEELA AMRITLAL JAIN

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Mr. Arjun Sathees i/b India Law LLP, Ld. Counsel present for the Petitioner. Counsel appearing for the Petitioner and the Registry are directed to issue notice to the Respondent/ Personal Guarantor, intimating the filing of the above Company Petition.

The Petitioner shall file service affidavit along with copy of notice sent to the Respondent / Personal Guarantor, original postal receipt, track report, E-mail, etc. at least two days before the next date of hearing.

Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing.

List this matter on Board on 29.09.2023, for further consideration and hearing.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna